

IN THE COURT OF JUDICIAL MAGISTRATE NO.IV, MADURAI

Present: Thiru.R.Sundarakamesh Marthandan.,B.L,

Judicial Magistrate No.IV, Madurai

Wednesday on this 26th day of August 2020

CrI.M.P.No.774/2020

Ramkumar @ Paayasam
Son of Sethuraman

...Petitioner/Accused.

-vs-

State of Tamil Nadu,
represented by
The Inspector of Police,
Keeraithurai P.S, Cr.No.976/2020
U/s. 285, 427 IPC r/w 3 of Explosive
Substances Act 1908 @ 147, 148,
120(B), 285, 427 IPC r/w 3, 4(b) of
Explosive Substances Act 1908 and 25(1-A)
Arms Act 1959

...Respondent/Complainant.

Date of Remand : 02.08.2020.

This bail petition is coming on this day before me in the presence of Thiru.S.S.Shahul Hameed Baig, Counsel for the Petitioner/Accused and A.P.P.II for the Respondent this Court passed the following :-

ORDER

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 26th day of August 2020.

Sd/Thiru.R.Sundarakamesh Marthandan
Judicial Magistrate No.IV,
Madurai.